PROCEEDINGS OF HIGH COURT OF ANDHRA PRADESH::AMARAVATI

SUB: TELANGANA STATE JUDICIAL ACADEMY, SECUNDERABAD – TRAINING PROGRAMMES – Nomination of Ms. Vasanthi Anaparthi, II Addl. District and Sessions Judge, Guntur, to undergo second phase of three months Basic Training in VII Foundation Course from 10.06.2019 to 09.09.2019 at Telangana State Judicial Academy, Secunderabad – ORDERS – ISSUED.

- **REF:** 1. The G.O.Ms.No.107, Law (LA, LA & J Home-Courts-A) Department, dated 26.07.2018 from the Government of Andhra Pradesh.
 - 2. High Court's Proceedings in Order Roc.No.5925/2018-B.Spl., dated 30.10.2018.
 - 3. Letter ROC.No.385/2019/TSJA-Sec'bad, dated 07.05.2019 from the Director, Telangana State Judicial Academy, Secunderabad.

ORDER ROC.NO.472/2019-B.SPL. DATED: 29.05.2019

The High Court passed the following Order:

Ms. Vasanthi Anaparthi, II Addl. District and Sessions Judge, Guntur, is hereby nominated to undergo second phase of three (03) months Basic Training in VII Foundation Course from 10.06.2019 to 09.09.2019 at Telangana State Judicial Academy, Secunderabad, and directed to handover charge of her post to the I Addl. District and Sessions Judge, Guntur, and proceed to report before the Director, Telangana State Judicial Academy, Secunderabad at 08:00 a.m. on 10.06.2019 for participating in the said Course.

The I Addl. District and Sessions Judge, Guntur, will be in full additional charge of the post of II Addl. District and Sessions Judge, Guntur, during the period of absence of Ms. Vasanthi Anaparthi, and

On return from the said Course, Ms. Vasanthi Anaparthi, District and Sessions Judge, will rejoin duty as II Addl. District and Sessions Judge, Guntur.

Ms. Vasanthi Anaparthi, will be under the control of Director, Telangana State Judicial Academy, Secunderabad, during the said training period.

At the end of three months training, the Director should submit the report to the High Court with regard to the trainee officer regarding successful completion of training.

The Prl. District and Sessions Judge, Guntur, is directed to instruct the officer, who has been placed in full additional charge of the post of II Addl. District and Sessions Judge, Guntur, during the training period of Ms. Vasanthi Anaparthi, to draw the pay and allowances of the Officer and send the same to the Officer.

- **NOTE:** 1. Ms. Vasanthi Anaparthi, who is nominated for the VII Foundation Course (phase-2) is entitled only for actual journey time before reporting at Telangana State Judicial Academy, Secunderabad.
 - 2. The Training Proceedings is placed in the High Court's Web Site http://hc.ap.nic.in. The downloaded copy from the web site is valid for relieving and reporting training at Telangana State Judicial Academy, Secunderabad.

REGISTRAR (ADMINISTRATION)
I/c.REGISTRAR GENERAL

To

- 1. The officer.
- 2. The incharge officer.
- 3. The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Andhra Pradesh, Amaravathi (with a request to direct the concerned to place the proceedings in the High Court's Website under general information).
- 4. The Director, Telangana State Judicial Academy, Secunderabad.
- 5. The Prl. District and Sessions Judge, Guntur.
- 6. The I Addl. District and Sessions Judge, Guntur.
- 7. The II Addl. District and Sessions Judge, Guntur.
- 8. The District Treasury Officer, Guntur.
- 9. The Section Officers: Accounts Section, B-Section, Computer Section, D-1 Budget, E-Section, O.P.Cell, Special Officers Section, Vigilance Cell and Work Review Cell, High Court of Andhra Pradesh at Amaravathi.

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